

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Civil Misc. Contempt Petition No.69 of 2002  
In  
Original Application No. 830 of 1999

Allahabad this the 17th day of September 2002

Hon'ble Maj Gen K.K. Srivastava, Member (A)  
Hon'ble Mr. A.K. Bhatnagar, Member (J)

1. S.R.L. Srivastava, aged about 61 years, S/o Late Shri Parme Hans Lal Srivastava, R/o 55-A/236, Bhawapur, Allahabad.
2. Dhaneshwar Ram, aged about 61 years, S/o Late Shri Algu Yadav, R/o 17-A, A.E.N. Colony, Northern Railway, Varanasi.
3. Hans Raj Yadav, aged about 62 years, s/o Late Shri Ram Khelawan Yadav, R/O C-33-65-1, Acharya Dev Nagar, Chanduwe, Chittopur, Varanasi.

Counsel for the applicant:-Sh.Rakesh Verma.  
Applicant.  
Versus

1. Shri R.K.Singh,  
The General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. Shri Kamlesh Gupta,  
The Divisional Railway Manager,  
Northern Railway, Hazratganj  
Lucknow.

.....Respondents.

Counsel for the respondents:-Shri P.Mathur.

O R D E R

(By Hon'ble Maj Gen K.K.Srivastava, A.M)

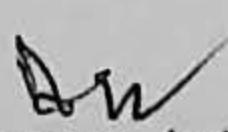
In this contempt application, filed under section

17 of the Administrative Tribunals Act, 1985, the applicant has prayed that the respondents no.1 and 2 be punished for ~~for~~ <sup>for</sup> wilful <sup>for</sup> disobedience of the order of this Tribunal dated 30.08.01 passed in O.A.No.830/99 and O.A.No.903/99. The following order was passed;

"We dispose of the applications before us with the direction to the respondents to ~~to~~ <sup>to</sup> comply with the judgement of the Hon. Apex Court in the case of E.S.P Raja Ram and others versus Union of India and others in terms of the law laid down in the said case. No costs."

2. In paras 9 and 10 of the counter, the respondents No.2 has averred that the order of this Tribunal has been fully complied with. The learned counsel has submitted that the applicants be given liberty to file fresh O.A, in case they are not satisfied with the action of the respondents, as averred in Paras-9 and 10 of the counter. We have gone through paras 9 and 10 of the counter, and we find that the respondents have stated in detail about the implementation of the order of this Tribunal. In our opinion, no case of contempt is made out. Contempt petition is dismissed. Notices are discharged. However, the applicants <sup>are</sup> given liberty to come on the original side, in case they are not satisfied with the action of the respondents.

No costs.

  
Member (J)

madhu/

  
Member (A)